

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 242 OF 2017 &
IA NO. 1101 OF 2018**

Dated: 6th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Indian Wind Power Association (IWPA) Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Sumeet Sharma
Mr. Majit Durani

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan for R-2

ORDER

IA No. 1101 of 2018

(Appln. for condonation of delay in filing rejoinder)

Heard learned counsel for the appellant. For the reasons set out in the accompanying affidavit, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL No. 242 of 2017

Pleadings are complete

List the matter for hearing on **12.11.2018.**

**(S. D. Dubey)
Technical Member**
ts/mk

**(Justice Manjula Chellur)
Chairperson**